

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

TUESDAY, THE TWENTY NINTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 3928 OF 2011**

**Between:**

Nalla Prabhakar, S/o. Meenaiah, Aged about 38 years, Occ: Agriculture and  
MPTC of Tattiannaram Grampanchayat, Hayathnagar Mandal, Ranga Reddy  
District

**...PETITIONER**

**AND**

1. The District Collector, Ranga Reddy District at Lakdikapool, Hyderabad.
2. The Revenue Divisional Officer, Ranga Reddy District (East) Hyderabad.
3. The Tahsildar, Hayathnagar mandal, Ranga Reddy District
4. Bhoodan Yagna Board, rep. by its Secretary, Gandhi Bhavan, Hyderabad.
5. The Public Information Officer cum DRO, Ranga Reddy District at  
Lakdikapool, Hyderabad.
6. Satyam Learning Campus (Engineering College), rep. by Chairman and  
Correspondent, Piglipuram Village, Hayathnagar mandal, Ranga Reddy  
District

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the  
circumstances stated in the affidavit filed therewith, the High Court may be  
pleased to issue a writ, order or direction more particularly one in the nature of writ  
of mandamus for a direction to the respondents to conduct enquiry into the illegal  
occupation of lands covering Sy.No.17/2 and 17/3 of Piglipuram Village,  
Hayathnagar Mandal, R.R.District by the encroachers without any assignment and  
also establishing Satyam Learning Campus in the lands without any authority and  
to recover the land from the custody of the occupants in the interest of justice.

**I.A. NO: 1 OF 2011(WPMP. NO: 4859 OF 2011)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the representation dated 07.02.2011 for necessary action pending disposal of the above writ petition

**Counsel for the Petitioner: MS. R. URMILA YADAV, LEARNED COUNSEL  
REPRESENTING FOR SRI CHALAKANI VENKAT YADAV**

**Counsel for the Respondent Nos.1 to 3: SRI MURALIDHAR REDDY KATRAM,  
GP FOR REVENUE**

**Counsel for the Respondent No.4: SRI KIRAN KUMAR GATTU  
(SC FOR APBYB)**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.3928 of 2011**

**ORDER:** *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

Ms. R.Urmila Yadav, learned counsel representing Mr. Chalakani Venkat Yadav, learned counsel for the petitioner.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for the respondents No.1 to 3 and 5.

Mr. Kiran Kumar Gattu, learned counsel for the respondent No.4.

2. In this writ petition, the petitioner has prayed for the following relief:

“For the reasons stated in the accompanying affidavit the petitioner herein prays that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus for a direction to the respondents to conduct enquiry into the illegal occupation of lands covering Sy.No.17/2 & 17/3 of Piglipuram Village, Hayathnagar Mandal, R.R.District by the encroachers without any assignment and also establishing Satyam Learning Campus in the lands without any authority and to recover the land from the custody of the occupants in the interest of justice.”

3. Learned Government Pleader for Revenue submits that pursuant to the orders passed by the Lokayukta, the respondent No.4 - Bhoodan Yagna Board, had already taken action and cancelled the pattas in respect of the land covered by Survey Nos.17/2 and 17/3 of Piglipuram Village, Hayathnagar Mandal, R.R.District, after following the due procedure as contemplated under law.

4. In view of the aforesaid submission, the grievance of the petitioner in the writ petition is resolved and no further adjudication is required.

5. Accordingly, the writ petition is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- V. KAVITHA**  
**ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

1. The District Collector, Ranga Reddy District at Lakdikapool, Hyderabad.
2. The Revenue Divisional Officer, Ranga Reddy District (East) Hyderabad.
3. The Tahsildar, Hayathnagar mandal, Ranga Reddy District
4. The Secretary, Bhoodan Yagna Board, Gandhi Bhavan, Hyderabad.
5. The Public Information Officer cum DRO, Ranga Reddy District at Lakdikapool, Hyderabad.
6. The Chairman and Correspondent, Satyam Learning Campus (Engineering College), Piglipuram Village, Hayathnagar mandal, Ranga Reddy District
7. One CC to Sri Chalakani Venkat Yadav, Advocate [OPUC]
8. Two CCs to GF for Revenue, High Court for the State of Telangana, at Hyderabad [OUT]
9. One CC to Sri Kiran Kumar Gattu(SC for APBYB) [OPUC]
10. Two CD Copies

TJ  
LS

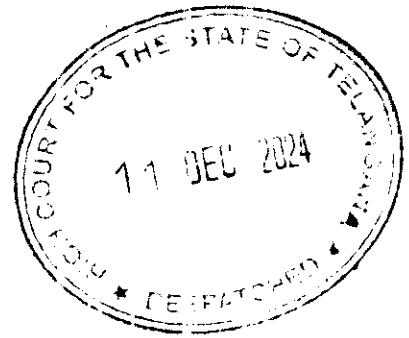
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HIGH COURT

DATED:29/10/2024

ORDER

WP.No.3928 of 2011



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

PA.

5/12/24

13 Copies.